

HIGH COURT OF MADHYA PRADESH
M.Cr.C. No.26883/2021
(Ranjeet Singh Gurjar Vs. The State of M.P.)
(1)

Gwalior, dated : 18/6/2021

Shri Ravi Rahul, Advocate for the applicant.

Shri Purushottam Tanwar, Panel Lawyer for the
respondent/State.

Heard through Video Conferencing.

I.A. No.16147/2021, an application for urgent hearing is
allowed.

After arguing for some time, when this Court was not inclined
to grant bail, learned counsel for the applicant sought leave to
withdraw this first application under section 439 of the Cr.P.C. filed
in connection with Crime No.65/2020 registered at P.S.Chirula
Disrict Datia,.

The application, accordingly, stands dismissed as withdrawn.

(S.A.Dharmadhikari)
Judge

(and)